Shri Hem Barua: It cannot be settled in the Chamber. That is why I am asking for your guidance now.

Mr. Speaker: The Chair has to decide, as any issue arises, on the facts that are involved in that particular issue. If a hypothetical case is put before the Speaker and his guidance or direction is required on that, then it is a very difficult thing; he might have to decide it later on, and then perhaps he might put himself in difficulty.

Shri Hem Barua: I shall finish in a minute.

Mr. Speaker: I would request the hon. Member to let us proceed with the business.

Shri Tyagi: How can the Speaker guide the Opposition? The Speaker cannot guide the Opposition. How can they ask for your guidance?

Shri Hari Vishnu Kamath: How can my hon. friend say that the Speaker cannot guide the Opposition? The Speaker is there to guide the entire House. So, it was wrong on the part of my hon. friend to have said like that.

Mr. Speaker: All are equal for me, whether they be on this side or on the other side.

12.29 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Statement No I, Second Session, 1962 (Third Lok Sabha). [*See* Appendix II, annexure No. 104].

(ii) Supplementary Statement No. III, First Session, 1962 (Third Lok Sabha). [*See* Appendix II, annexure No. 105].

(iii) Supplementary Statement No. VI, Fifteenth Session, 1961 (Second Lok Sabha), [*See* Appendix II, annexure No. 106].

(iv) Supplementary Statement No. VII, Fourteenth Session, 1961 (Second Lok Sabha). [*See* Appendix II, annexure No. 107].

(v) Supplementary Statement No. XV, Thirteenth Session, 1961 (Second Lok Sabha). [*See* Appendix II, annexure No. 108].

12.30 hrs.

RE: POINT OF ORDER

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, आन ए प्वाइंट आफ आर्डर । एक्सपंक्शन के बारे में जो आप ने कहा है... (*Interruptions*).

श्री रघुनाथ सिंह (वाराणसी) : यह कोई प्वायंट आफ आर्डर नहीं है ।

Mr. Speaker: Let us hear if there is any point of order.

श्री बागड़ी : अभी एक्सपंक्शन करने के बारे में जो वार्तालाप चल रहा था, उसमें मुझे एक बात यह कहनी है कि जो लफ्ज एक्सपंज किये जायें, उन को प्रोसीडिंग्ज में लिख कर उनके आगे लिख दिया जाये कि वे लफ्ज एक्सपंज किये जायेंगे । जो तरीका इस वक्त अख्तियार किया जा रहा है, उससे इस बात का क्या पता चल सकता है कि मैंने कौन से शब्द कहे थे ?

अध्यक्ष महोदय : आर्डर, आर्डर । मैंने आपका प्वायंट आफ आर्डर सुन लिया है । अब आप बैठ जाइये ।

श्री बागड़ी : एक प्वायंट आफ आर्डर और है । (*Interruptions*).

अध्यक्ष महोदय : आर्डर, आर्डर। माननीय सदस्य पहले प्वायंट आफ आर्डर का जवाब सुनना नहीं चाहते हैं, तो इसका मतलब है कि उनको यकीन है कि वह कोई प्वायंट आफ आर्डर नहीं है।

अब दूसरा प्वायंट आफ आर्डर कहिये।

Shri Harish Chandra Mathur (Jalore): There can be only one point of order at a time.

Mr. Speaker: That has been disposed of.

Shri Harish Chandra Mathur: That is the end of it. The House should proceed.

Mr. Speaker: Perhaps it might be on a different subject. I am not sure if he is not raising a point of order on a different subject.

श्री बागड़ी : स्पीकर साहब . . .

Shri S. N. Chaturvedi (Firozabad): A point of order is raised when there is something before the House. What is the subject on which the point of order is being raised?

Mr. Speaker: Order, order. Let us hear him.

श्री बागड़ी : अध्यक्ष महोदय, मैंने जो कालिंग अटेन्शन नोटिस दिये हैं.....

अध्यक्ष महोदय : माननीय सदस्य इस बात को नहीं उठा सकते। उसकी इत्तिला उनको दे दी गई है। इसमें कोई प्वायंट आफ आर्डर एराइज नहीं होता। अब माननीय सदस्य बैठ जायें। उनको इस तरह बार बार खड़े होकर रुकावट नहीं डालनी चाहिये। श्री मनुभाई शाह।

श्री बागड़ी : आप मेरी बात सुन तो लीजिये।

अध्यक्ष महोदय : माननीय सदस्य ने नोटिस भेजे हैं, उनके बारे में इत्तिला उनको दे दी गई है। वह बार बार उसी बात को उठा रहे हैं।

श्री बागड़ी : मैंने वह प्वायंट आफ आर्डर तहरीरी इत्तिला न मिलने के बारे में उठाया था। आपने कहा था कि मेम्बरों को तहरीरी इत्तिला दी जायगी, लेकिन मुझे तहरीरी इत्तिला नहीं मिली है।

अध्यक्ष महोदय : माननीय सदस्य बैठ जायें। तहरीरी इत्तिला हर बात पर देना मुमकिन नहीं हो सकता। इस बात के लिये मैं माफी चाहूंगा कि अगर हर एक मेम्बर साहब इस बात पर जोर दें कि जो इतने नोटिस दिये जाते हैं, मैं उन सबको तहरीरी इत्तिला दूं, तो मुश्किल हो जायगा। मैं दरख्वास्त करूंगा कि माननीय सदस्य जबानी इत्तिला पर ही एतबार कर लिया करें।

Shri Hem Barua (Gauhati): May I say something about my calling attention notice? I had submitted a calling attention notice on the subject of the Nepali police beating up two Indian nationals in Purnea. It came up before the State Assembly and the Speaker ruled that it is a Central subject. But now I am informed—just after 11 O'clock—that the External Affairs Ministry people do not have any information and therefore, it cannot be taken up. I just wanted to know whether you have not the right to guide them and direct them to collect information.

Mr. Speaker: I will consider that also.

श्री बागड़ी : अध्यक्ष महोदय, वैसे ये कालिंग अटेन्शन नोटिस....

अध्यक्ष महोदय : आर्डर आर्डर। मैं हुक्म देता हूं कि माननीय सदस्य बैठ जायें और कार्यवाही को चलने दें।

12.32 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

CERTIFIED ACCOUNTS OF THE COIR BOARD, RUBBER (SECOND AMENDMENT) RULES

The Minister of International Trade in the Ministry of Commerce and